

LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

The City of Panaji Corporation (Amendment) Bill, 2006

(Bill No. 3 of 2006)

(As passed by the Legislative Assembly of the State of Goa)

GOA LEGISLATURE SECRETARIAT ASSEMBLY HALL, PORVORIM, GOA FEBRUARY, 2006.

THE CITY OF PANAJI CORPORATION (AMENDMENT) BILL, 2006

(Bill No. 3 of 2006)

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further to amend the City of Panaji Corporation Act,2002 (Goa Act 1 of 2003).

BE it enacted by the Legislative Assembly of Goa in the Fifty-seventh year of the Republic of India as follows:-

1. Short title and commencement.— (1) This Act may be called the City of Panaji Corporation (Amendment) Act, 2006.

(2) It shall be deemed to have come into force on the 1st day of October, 2005.

2. Amendment of section 17.— In section 17 of the City of Panaji Corporation Act, 2002 (Goa Act 1 of 2003) (hereinafter referred to as the "principal Act"), in the proviso to sub-section (2), for the words "one year and six months", the words "two years" shall be substituted.

3. Amendment of section 18.— In section 18 of the principal Act, the following provisos shall be inserted, namely:-

"Provided that the term of office of the Councillors of the Corporation formed immediately after the commencement of this Act shall in no case extend beyond the period of two years and six months from the date of constitution of the Corporation:

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Provided further that after the expiry of said period of two years and six months, the consequences as laid down in section 380 of this Act shall ensue".

4. Repeal and saving.— (1) The City of Panaji Corporation (Amendment) Ordinance, 2005 (Ordinance No. 4 of 2005), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken in exercise of any power conferred by or under the said Ordinance shall be deemed to have been done or taken in the exercise of the powers conferred by or under this Act as if this Act was in force on the day on which such thing or action was done or taken.

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